

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.252/2017

IN THE MATTER OF:

R.M. Teleinfra Private Limited

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 13.12.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant :

For the Respondents

For the RD (N)

For the Intervener

: The Registrar of Companies, Delhi.

: Mr. Manish Raj, Co. Prosecutor

**: Ms. Lakshmi Gurung, Standing Counsel
For Income tax Department**

ORDER

Learned Authorized Representative (AR)/Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that notice of the appeal along with its annexures have been served on the Respondent/ROC on 05.12.2017 and that as proof of the same has also been filed at Page-7 of the typed set of documents. Ld. representative for the ROC is also present and seeks some time to file reply, for which purpose, 4 weeks time is granted and an advance copy of the same to be made available to the Learned authorized representative for the Appellant. Appellant to file its rejoinder within a period of 2 weeks thereafter. It is also represented by the Ld. Authorized




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representative that the latest Income tax Returns in relation to the Company prior to its striking off have also been filed. However, the Appellant is directed to furnish a copy of the Appeal along with its annexures to the Income tax Department with copy to be also furnished to Ld. Standing Counsel, namely, Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income tax matters, within a period of one week from today (13.12.2017).

Income tax Department to respond with their observations/objections in relation to the Appeal on or before the next date of hearing fixed on 31.1.2018.

List on 31.1.2018.

Surjit
13.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)